

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 224/252/PB/2018

In the matter of:

Scoat Performance Coating Pvt. Ltd.
Vs.
ROC & Another.

....Appellant

....Respondent

Under Section: 252

Order delivered on 03.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant	: Mr. Anshuj Dhingra, Adv. Mr. Kartik Sethi, Adv.
For the Respondent	: Mr. Shobit Srivastava, DROC
For the IT	: Mr. Puneet Rai, (Panel of IT Deptt.)

ORDER

Nobody appears for the income tax department. The learned counsel from the panel of the income tax department undertakes to check the allocation of the said file with the concerned counsel and coordinate for filing of the reply at the earliest. ROC has filed reply. The learned counsel for the appellant states that they have filed additional document in support of appeal on 01.08.2018 which has not come to the court file. Registry is directed to place the said documents on court file. For further consideration on 31.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**